

Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
Civil Secretariat
Srinagar/Jammu

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

GOVERNMENT ORDER NO:-12438-JK (LD) of 2024

DATED:- 10 - 07 - 2024

Sanction is hereby accorded to the appointment of Officer's of Department of Disaster Management, Relief, Rehabilitation and Reconstruction as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

By order of Government of Jammu and Kashmir.

Sd/-

(Achal Sethi)

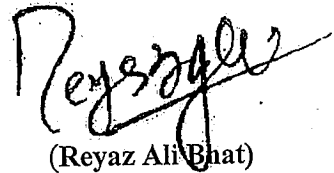
Secretary to Government

Dated:- 10.07.2024

No:-LAW-OIC/7/2024

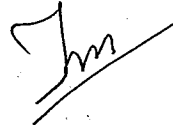
Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India
4. Registrar General, J&K High Court, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K Ladakh.
6. Secretary to Government, Department of DMRRR.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.



(Reyaz Ali Bhat)

Assistant Legal Remembrancer



Annexure to the Government Order No.12438-JK(LD) of 2024 dated 10.07.2024

S No.	Title of the Case	OIC
1	WP(C) No. 1980/2022 titled Inderjeet Raina v/s UT of J&K and Ors.	Sh. Vijay Sharma, Deputy Commissioner(R), Relief Organization, J&K
2	WP(C) No. 1991/2022 titled Bansilal v/s UT of J&K and Ors	Shri Vijay Sharma, JKAS, Deputy Commissioner (R), Relief Organization, J&K

Revised

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